

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

Excise Appeal No. 862 of 2011-DB

[Arising out of Order-in-Original No. 19-MP-2010 dated 31/03/2011 passed by Commissioner of Central Excise, Customs and Service Tax-SURAT-I]

Aanchal Prints Pvt Ltd.

Head Office - 114, 3rd Floor, Reshamwala Market, Ring Road,
SURAT
GUJARAT

.... Appellant

VERSUS

C.C.E. & S.T.-Surat-I

NEW BUILDING...OPP. GANDHI BAUG,
CHOWK BAZAR,
SURAT, GUJARAT, 395001

.... Respondent

WITH

- 1. Excise Appeal No. 863 of 2011 (Raj Kumar Gupta)**
- 2. Excise Appeal No. 864 of 2011 (Vijay Kumar Gupta)**
- 3. Excise Appeal No. 865 of 2011 (Ajay Kumar Gupta)**
- 4. Excise Appeal No. 866 of 2011 (Mukesh Kumar Gupta)**

[Arising out of Order-in-Original No. 19-MP-2010 dated 31/03/2011 passed by Commissioner of Central Excise, Customs and Service Tax-SURAT-I]

APPEARANCE :

None, for the appellant

Shri H.K. Jain(Authorised Representative), for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)**

FINAL ORDER NO. A/10188-10192 / 2020

DATE OF HEARING/ DECISION : 14/01/2020

RAMESH NAIR

The appellant filed a request letter to withdraw these appeals as they intended to avail the "Sabka Vishwas" (Legacy Dispute Resolution) Scheme, 2019.

2. Accordingly, the appeals are dismissed as withdrawn with a liberty to approach this Tribunal, in case the applications under the said Scheme are not accepted.

(Dictated and pronounced in the open court)

**(Ramesh Nair)
Member (Judicial)**

**(Raju)
Member (Technical)**